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- (b) if so, what are the salient fea-1? lures of the scheme; and
- (c) what is the reaction of theg Government thereto?

THE MINISTER OF STATE INI THE MINISTRY OF FINANCE (SHRIjj K. C. PANT): (a) Yes, Sir.'

- (b) The proposal is that Govern ment should announce that all notes at present in circulation should be exchanged for new notes over a spe cified period, at the end of which the present series of notes will be de monetized. tendering Those will submit returns, to be checked in due course. It is also suggested in the scheme that it should be announc ed that this process will be repeated every five years or, if necessary, even earlier.
- (c) Government consider that monetization will not serve any useful purpose. Parties tendering notes and plausible offering explanations how they acquired these would have to be granted conversion facilities and it is likely that practically all notes will have to be converted. Also, de. monetization cannot deal with unac counted wealth held in the form of bullion, land, etc

LAND ALLOTMJENT POLICY OF D.D.A.

- *40. SHRI BABUBHAI M. CHINAI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased 40 state:
- (a) whether there Is any proposal under Government's consideration to change the Land Allotment (Residential Plots) Policy of Delhi Development Anthority; and
 - (b) if so, the details thereof?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) and (b) Yes, some proposals are under consideration in this connection, which envisage allotment of plots at predetermined rates to persons belonging to Middle Income Group, i.e., those whose emoluments are between Rs 6,001 and Rs. 15,000 per annum; allotment of plots to persons living in slum areas even though they own property in Delhi; permission to owners of property in Delhi to bid in auction of plots provided they do not own unbuilt plots in class 'A' cities, i.e., cities with a population of more than ten lakhs; allotment of land to Cooperative House Building Societies which are willing to go in for group housing.

to Questions

REPORT OF THE D. A. COMMISSION

•41. SHRI RAM CHANDER; SHRI D. THENGARI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Gajendragadkar Commission has submitted its final report to Government on the ques tion of Dearness Allowance payable to different categories of Central Government employees;
- (b) if so, what are the main recommendations of the Commission; and what are Government's decision in respect thereof; and
- (c) if the answer to part (a) above be in the negative, what are the reasons for the delay in submitting the report of the Commission to Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) No. Sir.

- (b) Does not arise.
- (c) No time-limit was specified in the terms of reference of the Commission for submitting its report on the general issue of the principles which should govern the grant of dearness allowance in future. The question of delay, therefore, does not arise. However, the Commission is- expected to make its report by the end of this month.